

THE MADRAS MOTOR VEHICLES TAXATION (ODISHA AMENDMENT) ACT, 1943

(6<sup>th</sup> August 1943)

AN ACT TO AMEND THE MADRAS MOTOR VEHICLES TAXATION ACT, 1931, IN ITS APPLICATION TO THE PROVINCE OF ODISHA.

Preamble . **W**HEREAS the Madras Motor Vehicles Taxation (Orissa Orissa Amendment) Act, 1940, an Act to amend the Madras Motor Act III of Vehicles Taxation Act, 1931, for the purpose of avoiding repug- 1940 nancy with the Motor Vehicles Act, 1939, will expire on the Madras Act III of 23rd November 1943 ; 1931 .

AND WHEREAS it is expedient to re-enact the provisions of IV of 1939 . the said amending Act ;

It is hereby enacted as follows :—

Short title and commencement . **1.** (1) This Act may be called the Madras Motor Vehicles Taxation (Orissa Amendment) Act, 1943.

Amendment of section 2 of Madras Act III of 1931 . **(2)** It shall come into force at once.

**2.** In section 2 of the Madras Motor Vehicles Taxation Act, 1931, hereinafter called the principal Act—

(1) for clause (iii) the following clause shall be substituted, namely :—

“ (iii) “ motor vehicle ” has the same meaning as in the Motor Vehicles Act, 1939.” IV of 1939 .

(2) for clause (iv-a) the following clause shall be substituted, namely :—

“ (iv-a) “ public road ” means a public place as defined in section 2(24) of the Motor Vehicles Act, 1939.” IV of 1939 .

(3) for clause (v) the following clause shall be substituted, namely :—

“ (v) “ registered owner ” means the person in whose name a motor vehicle is registered in accordance with the Motor Vehicles Act, 1939, and the rules made thereunder. ” IV of 1939 .

Amendment of section 5 of Madras Act III of 1931 . **3.** In section 5 of the principal Act, sub-clause (ii) of clause (a) of sub-section (3) shall be omitted.

Repeal of Orissa Act III of 1940 . **4.** The Madras Motor Vehicles Taxation (Orissa Amendment) Act, 1940, is hereby repealed. Orissa Act III of 1940 .